

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 10

IA 3633/2024 (NEW IA) IA 5555/2023 IA 2493/2024 (fraudulent transactions)
in C.P. (IB)/1802(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA V/s AURO GOLD**
JEWELLERY PRIVATE LTD.

Section 66(1) & 7 of the Insolvency and Bankruptcy Code, 2016 & Rule
11

ORDER

IA 3633/2024 in C.P. (IB)/1802(MB)2019

- 1) Mr. Apoorva Kulkarni, Ld. Counsel for the Applicant is present. Mr. Aniruth Purusothaman, Ld. Counsel for the Liquidator of the Corporate Debtor is also present and waives service of Notice.
- 2) The matter is coming up on the Board for the first time. In that view of the matter, Registry is hereby directed to issue Notice to the Respondent No. 2/Central Bureau of Investigation, clearly intimating the next date of hearing and to file and place on record Compliance Report well before the adjourned date.
- 3) In addition to the Notice ordered to be issued by the Registry, Applicant herein is also directed to issue Notice to the Respondent No. 2/Central Bureau of Investigation, clearly intimating the next date of hearing by all

available means (i.e. Speed Post, E-mail, etc.) and to file and place on record Affidavit of Service, well before the adjourned date.

- 4) Applicant herein is further directed to serve a copy of the present Interlocutory Application upon all the Respondents, forthwith, if not served earlier.
- 5) After receipt of Notice, Respondents are directed to file and place on record Affidavit in Replies, well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 6) Stand over to 08.08.2024, for further consideration and hearing. Registry shall accept the Hard Copies of the present Interlocutory Application for the record purpose.
- 7) Till the receipt of Replies from the Respondents, Liquidator of the Corporate Debtor shall not initiate any action to forfeit the Earnest Money Deposit. Applicant is also directed to mobilise resources and make sure that funds are available with them on the next date of hearing. Liquidator of the Corporate Debtor is directed to serve a copy of this Order upon the Respondent No. 2, for their Compliance.

IA 2493/2024 in C.P. (IB)/1802(MB)2019

- 1) Though the Ld. Counsel for the Parties are present, through videoconferencing, they have not mentioned the Appearance in the Chat Box.

- 2) Ld. Counsel for the Respondents seeks some time to proceed further in the matter contending that the Application from the Liquidator has been received yesterday only.
- 3) In the meantime, Respondents are directed to file and place on record Affidavit in Replies well before the adjourned date, thereby duly serving copies thereof to the other side well in advance.
- 4) Stand over to 08.08.2024, for further consideration and hearing.

IA 5555/2023 in C.P. (IB)/1802(MB)2019

- 1) Though the Ld. Counsel for the Parties are present, through videoconferencing, they have not mentioned the Appearance in the Chat Box.
- 2) Ld. Counsel for the Enforcement Directorate seeks further time to proceed further in the matter stating that the Reply is ready, however, the same needs to be approved by the Competent Authority. Time is allowed.
- 3) Respondents shall ensure that their Replies are ready well before the adjourned date. Stand over to 08.08.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare